

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR.

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Date of Decision: 19.2.96.

OA 431/95

Madan Lal Mulu

... Applicant

Versus

Union of India and another

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

For the Applicant

... Mr. Chandra Shekhar

For the Respondents

... Mr. R.K. Soni

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Madan Lal Mulu, in this application under Section 19 of the Administrative Tribunals Act, 1985, has sought a direction to the respondents to treat him at par with other incumbents in the matter of payment of arrears on account of promotion with retrospective date on account of cadre restructuring as also for a direction to pay arrears with interest w.e.f. 1.1.84 for the post of Chief Ticket Inspector.

2. I have heard the learned counsel for the parties and have carefully perused the records.

3. The contention of the applicant is that since the case of promotion on account of cadre restructuring is altogether different, the applicant is also entitled to the same treatment which has been given to all the employees who have been promoted with retrospective date on account of cadre restructuring. The applicant claims that promotion w.e.f. 1.1.84 being on account of cadre restructuring, he is also entitled for similar treatment.

4. The applicant has already given a notice for demand of justice at Ann.A-1 dated 12.11.94, to the concerned authorities. The learned counsel for the respondents has no objection if the same is treated as representation to the concerned authorities in regard to the applicant grievance and decided on merits since this notice for demand of justice has not so far been decided.

5. In the circumstances, respondent No.2 is directed to decide the notice for demand of justice, at Ann.A-1 dated 12.11.94, in accordance with rules meeting all the points raised therein within a period of three months from the date of receipt of a copy of this order. If



applicant is aggrieved by any decision taken on his representation, he may file a fresh OA subject to any valid objection regarding limitation.

6. The OA stands disposed of accordingly at the stage of admission.

*Gopal Krishna*  
(GOPAL KRISHNA)  
VICE CHAIRMAN

VK